

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

109. IA/3080/2024 In C.P. (IB)/380(MB)2021

**IN THE MATTER OF**

SBICAP Trustee Company Limited ... Petitioner

VS

Radius Estate Projects Private Limited ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 08.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Gitika Makhija (VC)

For the RP: Mr. Ashish Parwani (VC)

---

**ORDER**

**IA 3080/2024** - Counsel for the applicant seeks permissions to withdraw the present application and to file a fresh one placing on record NCLAT order dated 31.05.2024 vide which CIRP proceedings already stand stayed.

Allowed as prayed for. Accordingly, IA is **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/